

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-123/2003/1269 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Mallika Dutta,
District & Sessions Judge,
Nalbari.

Dated Guwahati the 6th March 2025.

Sub: **Earned leave.**

Ref:- Your letter No.DJNB/1057 dtd. 25.02.2025.

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 5 (five) days w.e.f. 03.03.2025 to 07.03.2025** (prefixing 02.03.2025; suffixing 08.03.2025 and 09.03.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 01.03.2025 till the morning of 10.03.2025**, has been granted, subject to the submission of your leave application in the prescribed format and your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. You are to hand over the charge of your Court and Office to the next senior most Judicial officer available at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-123/2003/1270-1271/A, dated , 06-03-2025
Copy to.

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

